

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI "A" BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President)
And Saktijit Dey (Judicial Member)]**

ITA No. 4855/Mum/2019
Assessment Year: 2013-14

M/s. AAP Realtors Ltd.Appellant
*CTS B-622 Opp. S. H. Kelkar and Co.
Balrajeshwar Road, Mulund (W),
Mumbai-400 080
[PAN: AAHCA 0540 M]*

Vs

Dy. Commissioner of Income Tax,Respondent
Central Circle 4 (2), Mumbai

Appearances by

Apeksha Gala *for the appellant*
Brajendra Kumar *for the respondent*

Date of concluding the hearing : July 29, 2021
Date of pronouncement : July 29, 2021

ORDER

Per Pramod Kumar, VP:

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 29th day of July, 2021.

Sd/-

Sd/-

Saktijit Dey
(Judicial Member)

Pramod Kumar
(Vice President)

Mumbai, dated the 29th day of July, 2021

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*